(b) and (c) Do not arise.

Provision for Deputation and Employment in Private Bodies

2488. SHRI RAHUL BAJAJ: SHRI RAJKUMAR DHOOT:

Will the PRIME MINISTER be pleased to state:

- (a) the provisions of service and conduct rules of All India Service Officers for their deputation and employment in private sector and world bodies while serving Government and after retirement; and
 - (b) the public interest that is served by service outside Government?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI SURESH PACHOURI): (a) The All India Service Officers may be deputed for service under an international organisation by the Central Government in consultation with the State Government. The Indian Administrative Service and Indian Police Service Officers can also be deputed to a private body by the Central Government in consultation with the State Governments concerned. Retired All India Service officers cannot take up commercial employment before the expiry of two years from the date of retirement except with the approval of the Government. The conduct Rules of All India Service officers provide for obtaining prior approval of the Government for negotiating or undertaking any employment.

(b) The general principle of public interest is the overriding factor in deciding deputation of officers to private bodies and world bodies. Such deputation results in enrichment of experience for the officer and also contributes to mutual goodwill and understanding between India and foreign countries which is eventually in public interest.

Recommendations of Administrative Reforms Commission

†2489.SHRIMATI PREMACARIAPPA: SHRIMOTILALVORA:

Will the PRIME MINISTER be pleased to state:

(a) whether Government have received the recommendations of Administrative Reforms Commission;

[†]Original notice of the question was received in Hindi